

PROF. MADHU DANDAVATE: I had given formal notice. As Shri Vajpayee rightly said.....

MR. SPEAKER: All of you are speaking without being called. I am not calling anybody now...

(Interruptions)

MR. SPEAKER: If it relates to the Election Commission, they can go to the Election Commission, and not to this House. Many rulings are there. If it is the case of arrest, I shall ask the hon. Home Minister to come with a statement.

(Interruptions)

MR. SPEAKER: I have given my ruling. Now, no more please. Do not make it a daily event. Papers to be laid.

12.06 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF COTTON CORPORATION OF INDIA LTD, BOMBAY FOR 1972-73.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-9116/75.]

REPORT OF FACT FINDING COMMITTEE ON NEWSPAPER ECONOMICS--PARTS I & II AND CINEMATOGRAH (CENSORSHIP) AMENDMENT RULES, 1974.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): I beg to lay on the Table—

- (1) (i) A copy of the Report of the Fact Finding Committee on Newspaper Economics -- Parts I & II.

- (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report. [Placed in Library. See No. LT-9117/75.]

- (3) (i) A copy of the Cinematograph (Censorship) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1344 in Gazette of India dated the 14th December, 1974, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9118/75.]

ORDERS OF DELIMITATION COMMISSION RE. MIZORAM AND TRIPURA

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy each of the following Orders (Hindi and English versions) of the Delimitation Commission under sub-section (3) of section 10 of the Delimitation Act, 1972:—

- (i) Order No. 33 of the Delimitation Commission in respect of the Union Territory of Mizoram, published in Notification No. S.O. 97(E) in Gazette of India dated the 15th February, 1975.

- (ii) Order No. 34 of the Delimitation Commission in respect of the State of Tripura, published in Notification No. S.O. 96 (E) in Gazette of India dated the 15th February, 1975. [Placed in Library. See No. LT-9119/75.]